

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 2
IA No. 2633/ND/2021
IB-2410/(ND)/2019

IN THE MATTER OF:

Realiab Finance Corpn Pvt. Ltd.
Vs.
Nature India Communique Ltd.

....**Applicant**

....**Respondent**

Order under Section 7 of IBC

Order delivered on 05.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :Ms.Sonam Malik, Adv.
For the Respondent :

ORDER

IA No. 2633/ND/2021:

This is an application filed by IRP seeking replacement of IRP appointed by this Bench vide order dated 03rd May 2021. Learned Counsel states that IRP is appointed by this Bench but on 06th July 2017, the registration of IRP has expired.

The DMS system is not working and Court cannot peruse the documents. List on 06.07.2021.

In the meantime, Learned Counsel for the applicant is directed to make IRP Mr.YashJeetBasrar remain present before the Court tomorrow.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)